

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. C.P. (IB)/478(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024**

NAME OF THE PARTIES:- Indian Bank
V/s
Rajendra Maruti Tambile

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 478(MB)2024

Present:- Counsel, Kadambari Patil i/b Vaishali Bhilau appeared for the Petitioner through VC.

None present on behalf of the Personal Guarantor.

The registry is directed to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Petitioner is also directed to issue notice to the Personal Guarantor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **04.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)